

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3626**

**TO BE ANSWERED ON AUGUST 10, 2023**

**CRITERIA FOR BENEFICIARIES UNDER PMAY**

**NO. 3626. KUNWAR DANISH ALI:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the criteria/basis on which the list of beneficiaries under Pradhan Mantri Awas Yojana (PMAY) is being prepared;**
- (b) whether the Government is cognizant of the vast population of people from marginalized communities who do not appear under the PMAY beneficiaries lists and thus are not eligible for affordable housing units;**
- (c) if so, the steps being taken to take into account their needs and if not, the reasons therefor;**
- (d) whether the Government proposes to update the list of beneficiaries under PMAY to make it fairly inclusive; and**
- (e) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

**(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) is implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide pucca house with basic amenities to all eligible urban beneficiaries across the country. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS) based on eligibility criteria. As per scheme guidelines, beneficiaries are selected based on the following eligibility criteria:**

- i. Not owning pucca house in his/her name or any other family member's name, anywhere in India.**

- ii. **Belonging to Economically Weaker Section (EWS) with annual household income of up to ₹3 lakh.**
- iii. **Ownership of land to avail benefit under BLC vertical.**

**PMAY-U adopts a demand driven approach wherein States/Union Territories (UTs) have been mandated to carry out demand survey to cover all eligible beneficiaries through their Urban Local Bodies (ULBs)/implementing agencies. Based on the demand survey and selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).**

**Subsequently, States/UTs conduct due diligence and if the beneficiaries are found ineligible due to various reasons such as land dispute, unavailability of clear land titles, migration of beneficiaries, unwilling to construct houses under the scheme, already benefitted in other vertical etc., the ineligible beneficiaries are curtailed, based on the recommendation of the SLSMC which is headed by Chief Secretary of the State/UT.**

**(d) & (e): MoHUA has considered all the proposals forwarded by the States/UTs. The Mission period of PMAY-U which was up to 31.03.2022, has been extended up to 31.12.2024 (except CLSS vertical) for completion of all houses sanctioned till 31.03.2022 without changing funding pattern and implementation methodology of the scheme. During the extended period, no additional houses will be sanctioned and no change/update of beneficiaries under approved projects is permissible. However, within an overall ceiling of 122.69 lakh houses sanctioned till 31.03.2022, States/UTs may be sanctioned houses under BLC vertical against the curtailment of non-starter houses in BLC, AHP and ISSR verticals of PMAY-U.**

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